

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00219/2018 in OA/310/00521/2012**

**Dated Tuesday the 24<sup>th</sup> day of April Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

R.Rajendran,  
S/o. Rangaiya,  
No. 35 A, Ayyappa Nagar,  
Puthagaram, Kolathur,  
Chennai 99. ....Applicant / Applicant

By Advocate M/s. S. Ramaswamyrajarajan

Vs

Union of India rep by,  
The Chief Postmaster General,  
Tamil Nadu Circle,  
Chennai 600002. ....Respondent / Respondent

By Advocate Mr. K. Rajendran

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. Learned counsel for MA applicant submits that the order in the OA had not been implemented for more than one year inspite of the fact that the respondents had lost the WP and SLP thereagainst in the Hon'ble Apex Court. He accordingly seeks immediate execution of the order dt. 16.09.2014 of this Tribunal.

2. Mr. K. Rajendran appears for the respondent in MA and submits that the respondent was in the process of implementing the order and would need two months' time to complete the procedural requirements. The prayer for grant of further time is objected to by the learned counsel for applicant.

3. Keeping in view the fact that the order of this Tribunal had attained finality and sufficient time has lapsed, not more than one month time is granted to comply with the order of this Tribunal dt. 16.09.2014.

4. Accordingly, MA 219/2018 is disposed of.

**(R. Ramanujam)  
Member(A)  
24.04.2018**

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